

ITEM NO.15

Court 9 (Video Conferencing)

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2994/2022

(Arising out of impugned final judgment and order dated 03-09-2021 in MATAP No.104/2017 passed by the High Court Of Kerala At Ernakulam)

X

Petitioner(s)

VERSUS

Y

Respondent(s)

(FOR ADMISSION and I.R. and IA No.25980/2022-EXEMPTION FROM FILING AFFIDAVIT)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Vipin Nair, AOR  
Mr. P.B. Suresh, Adv.  
Mr. Arindam Ghosh, Adv.  
Mr. Karthik Jayashankar, Adv.  
Mr. Prakash Baghel, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in six weeks.

Meanwhile, there shall be stay of the impugned order.

(ARJUN BISHT)  
(COURT MASTER (SH))

(PRADEEP KUMAR)  
(BRANCH OFFICER)

(ASHWANI THAKUR)  
AR-CUM-PS